

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 52/98

Monday, this the 22nd day of March, 1999.

CORAM:

HON'BLE MR AM SIVADAS, JUDICIAL MEMBER

P.T. Ramachandran,
Group 'D' (retired)
from the office of the Assistant
Director of Income Tax
(Investigation), P.K. Complex,
Calicut - 32.

...Applicant

By Advocate Mr. P.S. Nandanam

Vs.

1. Ministry of Finance,
Department of Revenue,
Central Board of Direct Taxes,
New Delhi represented by
its Secretary.
2. The Chief Commissioner of
Income Tax, C.R. Buildings,
I.S. Press Road, Kochi - 18.

...Respondents

By Advocate Mr. Mathews J. Nedumpara

The application having been heard on 22.3.99, the
Tribunal on the same day delivered the following:

ORDER

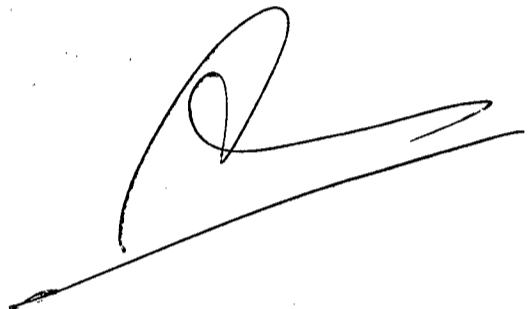
The applicant seeks to quash A-3 order passed by the
second respondent and to direct the first respondent to
consider a detailed representation that will be submitted
by the applicant for granting him pension untrammelled by
A-3 impugned order.

2. When the O.A. was taken up, the learned counsel
appearing for the applicant submitted that it is suffice to
permit the applicant to submit a detailed representation
to the first respondent for redressal of his grievance. The
learned counsel appearing for the respondents submitted
that there is no objection in adopting such a course.

3. Accordingly, the applicant is permitted to submit a detailed representation to the first respondent within three weeks from today. If such a representation is received, the first respondent shall consider the same and pass a speaking order within five months from the date of receipt of the representation.

4. O.A. is disposed of as above. No costs.

Dated the 22nd day of March, 1999.



A.M. SIVADAS
JUDICIAL MEMBER

nv
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LIST OF ANNEXURES REFERRED TO IN THE ORDER

Annexure A-3:

True copy of the Memorandum No.F.No.12/Estt/9A/
C.C. CHN/92-93 dated 1.1.1997 from the 2nd respondent,
Chief Commissioner of Income Tax, Cochin.